

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 1273 OF 2013

THE MANAGEMENT OF SAINT GOBAIN
GLASS INDIA LTD.

Petitioner(s)

VERSUS

THE REGIONAL PROVIDENT FUND COMMISSIONER
EMPLOYEES PROVIDENT FUND ORGANISATION

Respondent(s)

O R D E R

Having heard the learned counsel for the parties and gone through this transfer petition filed under Article 139A(1) of the Constitution of India and considering the facts and circumstances of the case, we deem it fit and proper to transfer Writ Appeal No. 1026 of 2011 titled as "The Management of Saint-Gobain Glass India Ltd. Vs. The Regional Provident Fund Commissioner" from the High Court of Judicature at Madras to this Court.

Ordered accordingly.

The Registry is directed to immediately transmit a copy of this order to the High Court forthwith.

.....J.
[ARUN MISHRA]

.....J.
[NAVIN SINHA]

New Delhi;
February 06, 2019.

ITEM NO.117

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6221/2011

REG.PROV.FUND COMM., WEST BENGAL.

Appellant(s)

VERSUS

VIVEKANANDA VIDYAMANDIR AND ANR

Respondent(s)

WITH

C.A. No. 3965-3966/2013 (IV-A)

C.A. No. 3969-3970/2013 (IV-A)

C.A. No. 3967-3968/2013 (IV-A)

T.P.(C) No. 1273/2013 (XVI-A)

(FOR impleading party ON IA 19193/2018)

(FOR INTERVENTION/IMPLEADMENT ON IA 19193/2018)

Date : 06-02-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

Counsel for the parties

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Ms. Shruti Agarwal, Adv.
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Ms. Alka Agrawal, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Raj Bahadur Yadav, Adv.

Ms. Sana Hashmi, Adv.
Mr. Salman Hashmi, Adv.
Ms. Liz Mathew, Adv.

Mr. M. Shoeb Alam, Adv.
Mr. Ujjwal Singh, Adv.
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Ms. Saroj Bala, Adv.
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Ms. Rashmi Singhania, Adv.
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Mr. Gagan Gupta, AOR
Ms. Archana Pathak Dave, AOR
Ms. Liz Mathew, AOR

Mr. Chandra Prakash, AOR

Mr. Sarad Kumar Singhania, AOR

Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 6221/2011, C.A. No. 3965-3966/2013, C.A. No. 3969-3970/2013, C.A. No. 3967-3968/2013.

Heard the learned counsel appearing for the parties.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed by 11.02.2019 (Monday).

T.P.(C) No. 1273/2013

The Transfer Petition is allowed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

The Transferred case (Arising out of T.P. (C) No. 1273/2013) is reserved for Judgment.

The record in Writ Appeal No. 1026 of 2011 need not be requisitioned from the High Court.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER

(Signed order is placed on the file)